

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 86 OF 2018 & IA NO. 107 OF 2018
APPEAL NO. 87 OF 2018 & IA NO. 56 OF 2018
APPEAL NO. 100 OF 2018 & IA NO. 324 OF 2018

Dated : 11th April, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

APPEAL NO. 86 OF 2018 & IA NO. 107 OF 2018

In the matter of:

Tamil Nadu Newsprint & Papers Limited **Appellant(s)**
Versus
Tamil Nadu Generation and Distribution Corporation **Respondent(s)**
Ltd, & Anr.

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Mr. Ashwin Ramanathan
Ms. Ritu Apurva
Mr. Utkarsh Singh

Counsel for the Respondent(s) : Mr. Sethuramalingam for R-1

Mr. S. Vallinayagam
Ms. S. Amali for R-2

APPEAL NO. 87 OF 2018 & IA NO. 56 OF 2018

M/s. Seshasayee Paper and Boards Limited **Appellant(s)**
Versus
Tamil Nadu Generation and Distribution Corporation **Respondent(s)**
Ltd, & Anr.

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Mr. Ashwin Ramanathan
Ms. Ritu Apurva
Mr. Utkarsh Singh

Counsel for the Respondent(s) : Mr. Sethuramalingam for R-1

Mr. S. Vallinayagam
Ms. S. Amali for R-2

APPEAL NO. 100 OF 2018 & IA NO. 324 OF 2018

Chemplast Sanmar Limited **Appellant(s)**
Versus

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Mr. Ashwin Ramanathan
Ms. Ritu Apurva
Mr. Utkarsh Singh

Counsel for the Respondent(s) : Mr. Sethuramalingam for R-1

Mr. S. Vallinayagam
Ms. S. Amali for R-2

ORDER

At the request of learned counsel appearing for the Respondent No.2, another four weeks' time is extended for the compliance of order dated 19.02.2019 i.e. to file reply on or before 13.05.2019 after duly serving copy to the other side.

Thereafter, the learned counsel appearing for the Appellant is permitted to file the rejoinder on or before 28.05.2019 after duly serving copy on the other side.

List the matter on **29.05.2019**.

(Ravindra Kumar Verma)
Technical Member
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(Justice N.K. Patil)
Judicial Member